

information is being collected and will be laid on the Table of the House as soon as available.

(c) The law provides for deterrent punishment for offences relating to counterfeiting of currency and bank notes. The State Police authorities keep a constant vigil in this regard and organise raids on information about counterfeiting being done by any person. The Central Bureau of Investigation also keeps the problem of counterfeiting of currency under continuous study by keeping records of different techniques adopted and by reviewing periodically the appearance of counterfeit Indian currency. A 'Cell' has also been created in their Economic Offences Wing to undertake investigations of serious offences of counterfeiting currency and co-ordinate the investigation in the States.

Bank robberies

2882 **SHRI C. K. JAFFER SHARIEF:**

SHRI AMAR ROYPRADHAN:

Will the Minister of FINANCE be pleased to state:

(a) the number of banks, scheduled or unscheduled, in which there have been robberies during the last two years;

(b) the steps Government of India have taken to check such robberies; and

(c) the results achieved in this direction so far?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) Information is being collected and will be laid on the table of the House.

(b) and (c). Government of India takes a serious view of the occurrence of the bank robberies. It expects the State Governments to take appropriate measures to ensure that such robber-

ies are prevented or when they occur, to ensure that effective steps are taken to bring the guilty to book. All the banks have their own internal security arrangements which are reviewed by them from time to time in the light of their experience and in consultation with local police wherever required.

ITDC Officials occupying ITDC Hotels

2883. **DR. BAPU KALDATE:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that a large number of hotels managed by the ITDC have been daily occupied by the officials of the ITDC;

(b) the number of suites occupied daily during May and June in the hotels managed by the ITDC;

(c) whether the same officials have been always on the move; and

(d) the details thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) to (d). The information is being collected and will be laid on the Table of the Sabha.

Loans advanced to Oberoi group of Hotels

2884. **DR. BAPU KALDATE:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Oberoi Hotels are in arrears of Government loan;

(b) if so, what is the total loan advanced to Hotels owned by the Oberoi Group of Hotels;

(c) since when these loans are due;

(d) the interest paid yearly for the last three years; and